ADHOC COMMITTEE OF BAR COUNCIL OF MEGHALAYA SHILLONG

NOTICE

Dated Shillong ____ March, 2022

No. HCM.II/50/2014-Estt/616 This is for general information to all Learned Advocates practicing in the High Court of Meghalaya, District & Subordinate Courts as well as the District Council Courts etc. in the State of Meghalaya, that the last date for submission of declaration form to be eligible for voting in the ensuing election of the Bar Council of Meghalaya is hereby extended to 15th April, 2022, however, no submission of declaration form from any learned advocates after 15th April, 2022 shall be entertained by the Adhoc Committee.

Therefore, it is sincerely requested to the learned practicing advocates concerned to do the needful at the earliest.

Registrar General/ Member Adhoc Committee

Memo No. HCM.II/50/2014-Estt/ 616-A Copy to: Dated Shillong, 23^{2c/} March, 2022

- 1. The Advocate General, High Court of Meghalaya for favour of kind information.
- 2. Shri K.S. Kynjing, Senior Advocate, High Court of Meghalaya for favour of kind information.
- 3. Shri H. L. Shangreiso, Senior Advocate, High Court of Meghalaya for favour of kind information.
- 4. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Williamnagar/Tura/Baghmara/Resubelpara/Ampati/Khliehriat/Mawkyrwat for favour of kind information and necessary action.
- 5. The Judicial Magistrate First Class, Mairang Court for favour of kind information and necessary action.
- 6. The Judicial Magistrate First Class Sohra Sub-Division, Amlarem Sub-Division, Dadenggre Sub-Division for favour of kind information and necessary action.
- 7. The Judge, District Council Court, KHADC, Shillong/JHADC, Jowai/GHADC, Tura for information and necessary action for favour of kind information and necessary action.
- 8. The President/Secretary, High Court Bar Association, Shillong, for kind information and necessary action.
- 9. The President/Secretary, Shillong Bar Association, Shillong, for kind information and necessary action.
- 10. The President/Secretary, Jaintia Hills District Bar Association, Jowai, for kind information and necessary action.
- 11. The President/Secretary, Nongpoh Bar Association, Nongpoh, for kind information and necessary action.

- 12. The President/Secretary, Nongstoin Bar Association, Nongstoin, for kind information and necessary action.
- 13. The President/Secretary, Tura Bar Association, Tura, for information and necessary action.
- 14. The President/Secretary, Williamnagar Bar Association, Williamnagar, for kind information and necessary action.
- 15. The President/Secretary, Khliehriat Bar Association, Khliehriat for kind information and necessary action.
- The President/Secretary, Baghmara Bar Association, Baghmara for kind information and necessary action.
- 17. The President/Secretary, Resubelpara Bar Association, Resubelpara for kind information and necessary action.
- 18. The President/Secretary, Ampati Bar Association, Ampati for kind information and necessary action.
- 19. The President/Secretary, Mawkyrwat Bar Association, Mawkyrwat for kind information and necessary action.
- 20. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
 - 21. Notice Board.
- 22. Office File.

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Registrar General/ Member Adhoc Committee